

BENCH-I

(2)

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No.89/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Badrinarain Alloys Steel Ltd.-Vs- Simoco Systems & Infrastructure Solutions Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	MR. D.N. SHARMA		
2.	MR. DEEPAK KUMAR JAIN	Corporate Debtor	<i>Dee Paik</i> 17/1/18
3.	MR. AVIRUP CHATTERJEE		

1.	ANUJ SINGH Advocate	} for operational creditor	<i>anj</i> 17/1/18
2.	RITOBAN SARKAR Adv		
3.	AK SINGH Adv		

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with Board Resolution and reply. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.



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List it on 13/02/2018 for admission.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(V.P.Singh)  
Member (J)

Name of the Company		Under Section	
Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1.	MR. D.N. CHATTA	Corporate Secretary	<i>[Signature]</i> 14/1/18
2.	MR. DEEPAK KUMAR		
3.	MR. ANUP CHATTERJEE		

1.	ANUP SINGH ADVOCATE	Operational Advocate	<i>[Signature]</i> 14/1/18
2.	ANUP SINGH ADVOCATE		
3.	ANUP SINGH ADVOCATE		

**ORDER**

1. Counsel for the corporate debtor is present.

2. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnamas along with Board Resolution and is a prayer is allowed. Vakalatnamas along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter, if any, may be filed within 7 days with a copy in advance to the opposite party.